

Sl.No.	CGIT	Pending Cases	Pending Applications
17	Jaipur	328	109
18	New Delhi II	445	53
19	Guwahati	46	7
20	Ernakulam	78	18
21	Ahmedabad	2128	1651
22	Chandigarh II	575	41
TOTAL		13,626	4,420
Mum. I National		6	154
Kolkata National		10	79
Total + National		13,642	4,653

**Relaxation in rules for renewal of registration
in employment exchanges**

†116. SHRI MAHENDRA SINGH MAHRA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether Government is considering or will consider to give relaxation in rules for renewal of registration in employment exchanges;
- (b) if so, the time by when decision is likely to be taken In this regard; and
- (c) if not, the reasons therefor?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (c) The relaxation in rules for renewal of registration already exist. The renewal period is 3 years uniformly for all types of applicants. The registrants are allowed to renew their registration (in person or by prepaid post) on any working day during the period of three months of registration namely the month in which renewal falls due and following two months. The State Director may also use their discretionary power in special cases provided they are fully satisfied that renewal could not be carried out by the registrants due to any of the following reasons A-Illness ; B-Arrest under Preventive Detention Laws; C-National Calamities like

† Original notice of the question was received in Hindi

earthquake, flood etc.; D-Armed conflict with a foreign country; E-Service internal disturbances necessitating imposition of curfew etc. While granting restoration of old seniority in above cases, the State Director is required to record full reasons for the concession.

Rate of increase in Unemployment

†117. SHRI RAM JETHMALANI: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that rate of increase in unemployment is being estimated to be a little less than 4 per cent during 2011-12;

(b) if so, the facts in this regard;

(c) whether it is also a fact that the Government has reached on this lower data by assessing it in a new manner; and

(d) if so, the details thereof and the difference found between previous data and current data?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (d) Labour Bureau has conducted the second annual employment-unemployment survey in the country for a fixed reference period of Agriculture Year 2010-11 (July, 2010 to June, 2011). The labour force estimates are derived based on four different approaches *viz.* (i) usual principal status; (ii) usual principal and subsidiary status; (iii) current weekly status; and (iv) current daily status. Of these, the usual principal status is the most commonly used criteria for estimating unemployment rate. Based on usual principal status approach, the unemployment rate is estimated to be 3.8 per cent at the National level.

In order to finalise the methodology, sampling design, schedules to be used for data collection and other technical details of the second survey, Ministry of Labour and Employment had constituted an expert group under the chairmanship of renowned statistician Prof S.P. Mukherjee and by nominating experts on the subject from different Ministry/Institution namely Ministry of Statistics and Programme Implementation, Planning Commission, NCAER, IAMR and VV Giri National Labour Institute etc. as members of the expert group.

Results of the present survey are not comparable with the previous survey of the Labour Bureau (The first annual employment survey) for the following reasons;

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